

9

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/223/2016

NAME OF THE PETITIONER(S) : Mrs. Sundaramball Sivasamy

NAME OF THE RESPONDENT(S) : M/s S S School Transporters Private Limited & another

UNDER SECTION : 111 of Companies Act, 1956/58 of Companies Act, 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) K. RAMASAMY &
G.V. MOHAN KUMAR

Counsel for Respondents 1 & 2



2) N.B.N. Suman

Counsel for Petitioner.



3) B. Sudha Srin

Objector

B. Sudha Srin

4) K.R. Sivaraman

R.2

Nmiceee!

ORDER

Shri N B N Swamy, counsel for petitioner present. Shri G V Mohan Kumar, counsel for R1 & R2 and Shri K R Sivaraman, R2 in person, are present. Shri P Sunder Singh, objector, present. During the course of last hearing, it has been ordered that one Shri P Sunder Singh who has claimed 30,000 shares of the deceased to be present before the Tribunal and submit documents in support of his claim. He appeared before the Tribunal and submitted share transfer form No.7B dated 08.09.2011. There appears a seal of Registrar of Companies, Tamil Nadu and Nicobar Islands, Chennai, which is shown in red ink and is of 06.09.2011. The claimant, Shri Sunder Singh has also shown his identity card issued by Election Commission of India No. AFM 0542050 which appears to have been issued on 19.10.2010 bearing seal of the Election Commission and his date of birth is shown as 9.5.1967. Original share transfer Form and copy of his identity card is taken on record. He appears to be a necessary party in the matter as objector, he is not in a position to engage counsel, hence, brought on record. Counsel for petitioner is seeking time to place on record a few original documents that are said to have been executed by the deceased during his lifetime. The Registry is directed to preserve the original share transfer form submitted by Shri Sunder Singh in safe custody. At request time is enlarged. Put up on 10.02.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)